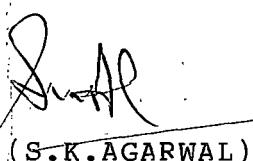


**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

O.A./TAX/MR. No. 79/2002

Surai Deo Narayan Versus Union of India and others

Date of Order	Orders
15.2.2002	<p>Mr. C.B.Sharma, counsel for the applicant Heard the learned counsel for the applicant.</p> <p>2. The learned counsel for the applicant submits that the applicant has filed a representation against the order dated 24.1.2002 on 30.1.2002, copy of which has been filed at Ann.A5. The learned counsel for the applicant seeks to dispose of this OA by giving suitable directions to the respondents for deciding his representation by a reasoned and speaking order considering the grievance of the applicant sympathetically.</p> <p>3. In view of the submissions made before this Tribunal, respondent No.3 is directed to dispose of the representation dated 30.1.2002 by a reasoned and speaking order within the period of six weeks from today on receipt of a copy of the order, if the same has not been decided so far. The applicant shall be at liberty to approach the proper forum, in case he feels aggrieved by the disposal of such representation, if so advised.</p> <p>4. With the above directions, this OA is disposed of. Copy of this order alongwith the OA be sent to respondent No.3 for necessary action.</p> <p><i>Replied by 6/2/2002 Sd/-</i></p>

  
(S.K. AGARWAL)

Member (Judl.)

Regd. - Copy sent to Regd. alongwith copy of OA

Rs. 14900

Dated 1.3.2002